

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217
CP 76 of 2018

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Nitinkumar Arjunbhai Kaklotar & Anr
V/s
Chiccem Healthcare Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Priyal Parikh, Adv. a.w Shakti Mathews, Adv.
For the Respondent : Mr. Nipun Singhvi, Adv. a.w Mr. Abhishek Chhjad, PCS
for R-1, 2, 4 & 6
Mr. Nachiket Mehta, Adv. for R-3 & 5

ORDER

Ld. Counsel for the respondent No.3 & 5 appeared and submitted that he has instructions to appear in the matter and filed vakalatnama on-line. He is directed to file reply. Ld. Counsel for the petitioner seeks adjournment to argue the matter. Last opportunity is given to the applicant to argue the matter on next date of hearing.

List for further consideration on 18.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)